

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76600 of 2017

(Arising out of Order-in-Appeal No. 53/RAN-II/2017 dated 28.03.2017 in C.No. ST-05/BOK/2016-17/549 passed by the Commissioner (Appeals), Central Excise and Service Tax, 605, Mahabir Tower, Main Road, Ranchi – 834 001)

M/s. ChotaNagpur Enterprises

: Appellant

Station Road, P.O.: Chadanpura,
Bokaro – 825 303

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Ranchi-II Commissionerate,
Grand Emerald Building, Between Road No. 1 & 2, Ashok Nagar,
Ranchi – 834 002

APPEARANCE:

None for the Appellant

Shri Argho Mukherjee, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75018 / 2026

DATE OF HEARING / DECISION: 08.01.2026

ORDER: [PER SHRI K. ANPAZHAKAN]

Today when the matter was called, it was found that the notice of hearing has returned back with the remark "Insufficient address". The address at which the said notice was served is the same address which has been provided by the appellant in their appeal papers.

2. In view of this, we dismiss the appeal for non-prosecution, with liberty being granted to the appellant to approach this Tribunal for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd